



THE BAR COUNCIL OF TAMILNADU & PUDUCHERRY

C. RAJA KUMAR
SECRETARY

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R.O.C. No. 6969 of 2021

15.12.2021

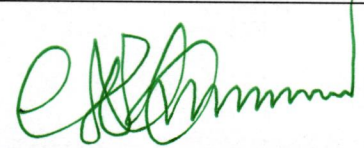
Dated

NOTIFICATION NO. 18 OF 2021

It is hereby notified for the general information of the public that the Bar Council of Tamilnadu and Puducherry had passed **prohibitory order** against the following advocates by resolution dated 10.12.2021:-

S.No	NAME	Roll No.	Nature of the Order
1.	Mr. E. Vimal Kumar, Ms. 382/2013, No. 27, Mariamman Kovil Street, Poonamalle 600 056.	Ms. 382/2013	Passed a resolution vide No.646/2021, by considering the complaint received against him under Sec. 35 of the Advocates Act, 1961 alleging that Mr. E. Vimal Kumar, Advocate gave life threat to the Complainant and her mentally retarded son and cheated her by receiving huge amount. Further, he received several sovereigns of gold from the Complainant and tried to misuse her property documents by forging the signature of the Complainant's husband and also leveled other serious allegations against the advocate. In connection with the above complaint, on 02.09.2021 at about 3 p.m., said Advocate Mr. E. Vimal Kumar along with an Advocate namely Mr. D. Pazhani entered into the Poonamallee Bar Association(Criminal) situated inside the Court Campus in an inebriated mode, damaged the chairs and tables of the Association, abused the Secretary of the Association and

			others in filthy language and attacked the Secretary and he sustained injury. He has also given life threat to the Secretary of the Association. Further, when other Advocates in the Court restrained him, he did not listen to them and abused the Chairman, Bar Council in filthy language and made life threat to the Chairman, Bar Council. Based on the complaint lodged by the Secretary, Poonamalle Bar Association, a criminal case has been registered against him in Crime No. 1304/2021 under Sections 294(b), 323, 506(i) of Indian Penal Code, on the file of the Poonamallee Police Station, Chennai District and the same is under Investigation.
2.	Mr. B. Ilayaraja, No.145, Palayakara Street, Villivalam Village, Naickenpet Post, Kanchipuram Taluk & Dist 631 601.	Ms. 253/2013	Passed a resolution vide No.631/2021, by considering the complaint received against him alleging that he studied law degree while working in TASMALC and by suppressing the same, he got enrolled before the Bar Council in the year of 2013 and still working as a full time employee in the TASMALC.



SECRETARY, BAR COUNCIL.

Copy to :-

1. The Registrar, Supreme Court, New Delhi.
2. The Secretary, Bar Council of India, New Delhi and all the Secretaries of other State Bar Councils
3. The Registrar, High Court, Chennai & the Registrars of all High Courts in India.
4. All the Principal District Judges in the State & the Chief Judge, Puducherry.
5. The parties concerned and Notice Board
6. The Principal Judge, City Civil Court, Chennai.
7. The Chief Judge, Court of Small Causes, Chennai.
8. Sales Tax Appellate Tribunal, Chennai.
9. Incomes Tax Appellate Tribunal, Chennai-6.

10. State Transport Appellate Tribunal, Chennai.
11. Addl. Bench Sales Tax Tribunal, Madurai & Coimbatore.
12. Tribunal for Disciplinary Proceedings, Chennai.
13. Central Administrative Tribunal, Chennai-6
14. The Labour Courts, Chennai, Madurai & Coimbatore
15. The Chief Metropolitan Magistrate, Egmore, Chennai-8
16. The Chief Secretary to Government of Tamil Nadu, Chennai-9
17. The Secretary to Government, Law Department, Chennai-9
18. The Secretary, Home Department, Government of Tamil Nadu, Chennai-9
19. Director-General of Police, State of Tamil Nadu
20. The Commissioner of Police, Chennai City.
21. Members of this Bar Council
22. All the Bar Associations in the State of Tamil Nadu
23. Madras High Court Advocates Association, Madras Bar Association, Women Lawyers Association, Law Association, Tamil Nadu Advocates Association, Chennai.

The Authorities above mentioned are kindly requested to circulate the copies of this notification to all the Officers under their jurisdiction.

The Bar Associations are requested to put up these Notifications in their Notice Boards.